

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI
Record of Proceedings**

Petition No.9/2009

Subject: Payment of interest on the excess amount recovered as per order dated 23.10.2000 and order dated 30.9.2008 in Petition No. 10/2000 and order dated 23.3.2007 in Petition No. 6/2004 in respect of wheeling charges payable to GRIDCO for wheeling of Central Sector Power from NTPC power stations in Eastern Region through their system to MPSEB/MP Power Trading Company Ltd.-Dispute resolution under Section 79 (1) (f) read with Section 142 of the Electricity Act, 2003

Coram : Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri V.S.Verma, Member

Date of Hearing : 12.3.2009

Petitioner : M.P.Power Trading Co. Ltd., Jabalpur

Respondent : Grid Corporation of Orissa Ltd., Bhubaneswar
Orissa Power Transmission Corporation Ltd.,
Bhubaneswar

Parties present : Shri Sakesh Kumar, Advocate for the petitioner

It has been alleged that Respondent No.1 has not complied with the Commission's order dated 23.3.2007 in Petition No. 6/2004 and the order dated 30.9.2008 in Petition No. 10/2000, as regards the excess amount retained by it and continues to bill the petitioner @ 17.5 paise/kwh instead of the rates decided by the Commission. The application was listed for hearing on admission.

2. Learned counsel for the petitioner informed that the Respondent No.1 had filed appeal before Appellate Tribunal for Electricity against the Commission's order dated 23.3.2007 in Petition No. 6/2004, which was to be listed for hearing. Learned counsel requested for adjournment for two months on this ground. Request made by the learned counsel was allowed.

3. The petition shall be re-notified for hearing on 21.5.2009.

sd/-
(K.S.Dhingra)
Chief (Legal)